

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB- 1208/ND/2019

In the matter of :

Luxe Enterprises

.. PETITIONER

Vs.

Flaura High Tech. Appliances (P) Ltd

..RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 30.9.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor :

For the Respondent/Corporate Debtor : Mr. Sanjay Kataria, Mr. Deepak Garg, Advocates

ORDER

It is represented by the parties that the matter in between the parties has been settled amicably. However, in the absence of the Counsel figuring in Vakalatnama as provided by the Petitioner, we are unable to record the same. Let the main Ld. Counsel for the Petitioner be present tomorrow (01.10.2019).

The matter be posted on top of the List.

K.K. Vohra)
MEMBER (TECHNICAL)

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit